

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**

*(through web-based video conferencing platform)*

**ITEM No.06**  
**CP (IB) No.53/BB/2021**

**IN THE MATTER OF:**

M/s. Maven Systems Pvt. Ltd.

... Petitioner

Vs.

M/s. Crossfields Synergy Pvt. Ltd.

... Respondent

**Order under Section 9 of the Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 10.11.2022**

**CORAM:**

**SH. KISHORE VEMULAPALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Nikhil Kurgod, Adv.

For the Respondent : Shri Srinivas, Adv.

**ORDER**

1. Heard Shri Nikhil Kurgod, learned Counsel for the Petitioner and Shri Srinivas, learned Counsel for the Respondent.
2. On 23.09.2022, both the learned Counsels submit that settlement talks are going on and sought short time. Today, Ld. Counsel for the Petitioner submits that as on today settlement talks are not materialized and thus seeks to hear the matter. Ld. Counsel for the Respondent seeks two weeks' time, as they have engaged Senior Counsel to argue the matter. Pleadings completed.
3. List the case on **13.12.2022**.

- Sd -

**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Krishna

- Sd -

**KISHORE VEMULAPALLI**  
**MEMBER (JUDICIAL)**